

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1246/89
T.A. No.

198

DATE OF DECISION 28-11-89

Shri Tej Pal & Others

Applicant (s)

Shri K.L. Bhatia

Advocate for the Applicant (s)

¹⁹⁵⁵ **Union of India & Others Versus**

Respondent (s)

Shri P.H. Ramchandani

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. I. K. Rasgotra, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
2. To be referred to the Reporter or not ? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *no*
4. To be circulated to all Benches of the Tribunal ? *no*

JUDGEMENT

(delivered by Hon'ble Shri P.K. Kartha, V.C.)

This application, filed by four Casual Labourers working in the Electronics Regional Test Laboratory (North), Department of Electronics, seeks their regularisation in the posts held by them.

2. We have heard the learned counsel for both the parties and feel that the application could be disposed of at the admission stage itself. The admitted factual position is that the applicant No.1 (Shri Tej Pal) qualifies for regularisation in accordance with the administrative instructions relating to regularisation of Casual Labourers while the remaining three applicants do not so qualify at present. The learned counsel for the respondents stated

that in case a vacancy is available to regularise the first applicant, he will be regularised in the said vacancy. As regards, the remaining three applicants, the learned counsel for the respondents stated that in case the respondents need the services of Casual Labourers in the future, they will be given preference over outsiders in the matter of engagement of any Casual Labourer.

3. In the circumstances, we direct that the applicant No.1 (Shri Tej Pal) should be considered for regularisation of his services as soon as a regular vacancy arises in the Office of the respondents. If any vacancy is available, he should also, in the meanwhile, be engaged as a Casual Labourer. With regard to the other three applicants, we direct that the respondents should consider engaging them as Casual Labourers if vacancies arise in future. These applicants will have preference over outsiders in the matter of engagement of Casual Labourers.

4. The application is disposed of at the admission stage itself with the above directions. The parties will bear their own costs.

Subhash
(I.K. Rasgotra)
Administrative Member

Partha
(P.K. Kartha)
Vice-Chairman (Judl.)